

Government of Jammu and Kashmir
Ladakh Affairs Department, J&K
Civil Secretariat, Srinagar.

Notification

Srinagar, the 22nd July 2016

SRO 242- In exercise of the powers conferred sub- rule (b) of rule 95 of the Ladakh Autonomous Hill Development Councils (Election) Rules, 1995, the Government hereby rescind notification SRO 228 dated 05.07.2016 ab-initio.

By Order of the Government of Jammu and Kashmir.


Sd/
Financial Commissioner
Ladakh Affairs Department

No. LA(K) 32/2016

dated: 22 .07.2016.

Copy to the:-

1. All Financial Commissioners_____
2. Joint Secretary, Department of J&K Affairs, Ministry of Home Affairs Government of India, New Delhi.
3. All Principal Secretaries to Government_____
4. Principal Secretary to HEG
5. Principal Secretary to Hon'ble Chief Minister , J&K
6. All Commissioner/Secretaries to Government _____
7. All Secretaries to Government_____
8. Principal District and Session Judge, Kargil
9. Chief Electoral Officer, J&K Srinagar
10. Divisional Commissioner, Kashmir/Jammu
11. Deputy Commissioner/ CEO, LAHDC, Kargil
12. Director Information, J&K Jammu for information and n/action.
13. Private Secretary to Chief Secretary
14. Principal Pvt. Secretary to Hon'ble Chief Minister
15. Pvt. Secretary to Financial Commissioner to Govt. Ladakh Affairs Department
16. Pvt. Secretary to Hon'ble Minister for Ladakh Affairs Department
17. General Manager, Govt Press, Jammu/Srinagar for publication in the Govt.Gazette.


Secretary
Ladakh Affairs Department